

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.26/2009

Wednesday this the 14th January 2009

C O R A M:

HON'BLE Mr.JUSTICE M.RAMACHANDRAN, VICE CHAIRMAN

- 1 M.Vasudevan, Assistant Controller of Defence Accounts (Retd), A/c No.8308323, 26/750 Jithu Villa, Konthuruthy, Thevaran P.O, Kochi-13, Kerala.
- 2 K.V.N Sharma, Senior Auditor (Retd) A/C No.8302919, Kodakkottillam, Thottakom P.O, Vaikom, Kerala.
- 3 K.A Augustine, Senior Auditor (ACP)(Retd) A/c No.8312084, Kadaviparambil House H.No.64, KK Road, Chembumukku, BMC P.O Kochi – 21, Kerala.

Applicants.

(By Advocate Mr.V.Ajith Narayanan)

Vs.

- 1 The Controller General of Defence Accounts R.K.Puram, New Delhi-66.
- 2 The Principal Controller of Defence Accounts No.1 Cooperage Road, Mumbai – 39.
- 3 The Senior Accounts Officer (AN), Area Accounts Office (Navy), Perumanoor P.O, Kochi – 15.
- 4 The Joint Controller of Defence Accounts (Navy) Area Accounts Office (Navy), Perumanoor P.O, Kochi – 15.

Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC)

ORDER**HON'BLE Mr.JUSTICE M.RAMACHANDRAN, VICE CHAIRMAN**

Mr.TPM Ibrahim Khan, SCGSC, has taken notice of the OA and the MA and submits that instructions are yet to be received from the respondents. Taking notice of the facts of the case as of now, it is not found necessary to go to the merits of the case.

2 The applicants according to them would be entitled to higher amount of pensionary benefits as a result of the recommendations of the Sixth Central Pay Commission. Claiming such benefits representations Annx.A2 to A8 and also a combined representation, Annx.A9 were preferred to the respondents. The submission of the counsel for the applicants is that such benefits have been extended to similarly situated employees months back and the delay in considering their claims is unwarranted. It is submitted that a time limit may be set out to the concerned respondents to act on the representation.

3 The Miscellaneous Application for a joint petition was allowed. On behalf of respondents, it is undertaken that final orders on the application will be forwarded and communicated to the respondents without delay.

4 The Original Application is therefore closed with the direction to the respondent No.1, to dispose of the representation Annx.A9 within a period of three months from the date of receipt of a copy of this order. They should be advised of the decision and monitory benefits arising out of the situation are to be disbursed without delay. The application is disposed of as above.



(M.Ramachandran)
Vice Chairman.

kkj